

Exemption of de-licensed industries from provisions of M.R.T.P. Act

*35. DR. T. KALPANA DEVI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have decided to exempt all de-licensed industries including shipping and hotel from the provisions of the Monopolies and Restrictive Trade Practices Act ;

(b) if so, the details thereof ;

(c) the advantages of the above measure ; and

(d) whether it is not a departure from the Industrial Policy followed so far ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) & (b). The Central Government has exempted the following industries from the requirement of obtaining an approval under the Monopolies and Restrictive Trade Practices Act, 1969 :

(i) Shipping Industry ;

(ii) Hotel Industry ; and

(iii) Delicensed Industries.

The exemption has been notified in exercise of the powers vested in the Central Government under Section 22A of the said Act.

(c) The basic approach behind the measure is to channelise investment by the large industrial houses in the above industries which are either capital intensive in nature or are prone to risks or involve sophisticated technology or would result in the development of no-industry districts in the country.

(d) No, Sir.

De-reserving of items reserved for small sector

*36. SHRI C. MADHAV REDDI :
SHRI MOHD. MAHFOOZ ALI KHAN :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have recently decided to de-reserve a large number of items reserved for the small-scale industry sector ;

(b) the reasons for de-reserving such a large number of items and whether it will adversely affect the growth of the small-scale industry sector ;

(c) the criteria followed in taking a decision for de-reservation ; and

(d) the incentives proposed to be provided to stimulate growth of small-scale industry sector ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) & (b). Reservation/De-reservation of items for manufacture in the small scale sector is a continuing process. Government of India has appointed a Reservation Committee under the Industries (Development & Regulation) Act to make recommendations in respect of items which should be reserved for exclusive production in the small scale sector. Decisions are taken on the basis of recommendations made by this Committee. Government has received certain recommendations from this Committee. Government decision will be taken in due course.

(c) The following types of industries are generally considered for de-reservation :

- I. Industries where large imports are being allowed and/or where large scale smuggling may be taking place.
- II. Industries in high technology areas or those requiring greater impetus for promoting exports which should necessarily be of large size in order to reduce costs and be competitive internationally.
- III. Industries where because of constraints on size, the small sector is unable to ensure quality production and cannot induct modern technology.